

functions which include the welfare and protection of the interests of Indian citizens. Our Missions in Gulf countries have already been strengthened for this purpose.

**IAS/IPS Officers in Delhi on Deputation**

617. DR. SHYAM SUNDAR MOHAPATRA : Will the PRIME MINISTER be pleased to state :

(a) the number of IAS, IPS officers on deputation on date from various State Governments in Delhi for more than three yeais and five years separately ; and

(b) the number of IAS officers who have got extention after the date of superannuation ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) the number of IAS officers on deputation to the Central Government in Delhi, as on 1 -11 -1985, who have completed more than 3 years but less than 5 years is 124., and those who have completed more than 5 years is 35. The coiresponding figures for the Indian Police Service Eire 30 and 26 respectively;

(b) None of the IAS officers on central deputation in Delhi is on extension after the date of his supeian-  
nuation.

**Indian proposal for invitation to Mr. Yasser Arafat for U.N. General Assembly Session**

618. SHRI CHATURANAN MISHRA :

SHRI N. E. BALARAM :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that India had-  
earlier proposed for extending |

an invitation to Mr. Yasser Arafat for attending UN General Assembly Session but did not press it later under US pressure ; and

(b) if so, what is the reaction of the Arab World of this issue ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b) India had co-sponsored a draft resolution together with Iraq, Kuwait, Nigeria, Senegal and Yeman to invite the lcadets of PLO and SWAPO to participate in the UN General Assembly during 40th anniversary commemoration. This had become the subject of controversy due to objections by some countries following the hijacking of an Italian ship. The controversy was eventually resolved after the President of the UNGA made a statement which *inter-alia*, reaffirmed the righi-of the P,LO and SWAPO to participate in sessions and work of the UN General Assembly as observers In the light of the above statement, the co-sponsors did not press their draft resolution to vote.

**Launching of agitation by the Central Government Employees**

619. SHRI N. E. BALARAM:  
SHRI CHATURANAN  
MISHRA :

Will the PRIME MINISTER be pleased to state :

(a) whether Government's attention has been drawn to the press statement of the President of National Federation of Central Government Employees proposing to launch movement for amendment of articles 310 and 311(2) (b) of the Constitution ; and

(b) if so, what are the details in this regard and what is the Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRA-